

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 216
848/252/ND/2019**

IN THE MATTER OF:

Income Tax Officer Ward 20(1), New Delhi

...APPELLANT

Vs.

**ROC, Delhi & Ors.
(M/s. Prachi Interiors Pvt. Ltd.)**

...RESPONDENT

Section

Under Section 252

**Order delivered on 01.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

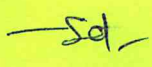
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the ROC
For the Income Tax Department**

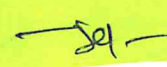
**:Ms. Sweety Khattar, AROC.
:Mr. Zoheb Hossain, Sr. Standing
Counsel, Mr. Parth Semwal, Jr.
Standing Counsel.**

ORDER

Heard the submissions made by the Jr. St. counsel for the Income Tax Department. AROC is present and endorse that no objection to proceed with the matter. Jr. St. counsel is directed to file Assessment order as well as Demand Notice in the matter. Two weeks' time has been granted. Mr. Kamesh Kumar Upadhyay, one of the respondent has appeared before the Tribunal today. Post the matter to **20th April, 2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)